

SHRI S. M. BANERJEE: Supposing we want to say something under the rules ?

MR. SPEAKER: I know that. The rule clearly says that it is with the permission of the Speaker. If anybody can show me any rule where the permission of the Speaker is not required, I am prepared to allow.

SHRI S. M. BANARJEE: Rule 340 does not say that.

MR. SPEAKER: When I am saying something, Shri S. M. Banerjee gets up and interrupts.

AN HON. MEMBER: Shri S. M. Banerjee always gets up and interrupts.

MR. SPEAKER: Let not Shri S. M. Banerjee get that credit for himself that he always gets up and interrupts.

I was saying that let us make this position clear once and for all. Every day I am feeling a little unhappy about it. After all, senior colleagues and leaders of parties and others must help me. If they want to change the rule so as to provide that the Speaker's consent is not necessary, all right, let them do so.....

SHRI NAMBIAR (Tiruchirapalli): We can raise matters which are of great importance to this vast country.....

MR. SPEAKER: If Hon. Members want to raise such things, let them change the rule; we shall keep apart half an hour every day when Hon. Members can have that time for themselves, and Speaker's permission would not be necessary; let us see who will succeed; only he who is loudest will succeed, and I shall keep quiet. But if hon. Members want the rules to be followed, the mere fact that they have written to me is not enough. The Speaker must call a Member and ask him to say and then only he can get up and say what he wants. When the leaders of groups write to me, generally I have permitted them; it is not as though I shall not permit anyone at all; I have permitted the leaders of groups. But what is happening is becoming a painful thing for me every day.

So far as today is concerned, I have not yet permitted anybody. Therefore; let us put this into practice today itself; for the first time today, let us see that nobody raises anything without permission. Since I have not officially given permission to anyone, no one need get up to say anything now.

SHRI KARTIK ORAON (Lohardaga): May I just say only one thing?

MR. SPEAKER: Just now I have said that I have not permitted anybody. The Opposition Members have not got up to say anything, but I find that a Congress member is getting up. The Congress Party does not help me; that is my difficulty.

12.03 hours

PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (AMFND-MENT) RULES

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

(1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1968, published in Notification No. G. S. R. 2187 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-757/69]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETRO-CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—